

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.80 of 2014 &
IA Nos. 149 & 151 of 2014**

Dated : 12th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Education Research & Development Foundation ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Jayant Bhushan, Sr. Adv.
Mr. Ambar Qamaruddin**

**Counsel for the Respondent (s) : Mr. Vishal Gupta
Mr. Kumar Mihir for R-2**

ORDER

In pursuance of the direction issued on 6th May, 2014, seeking for explanation, Mr. Mahbubal Hoque, Chancellor of the Foundation, has filed his affidavit tendering apology for the letter sent by the students of his institution. Shri Jayant Bhushan, Learned Senior Counsel appearing for the Appellant also has prayed for the pardon since the letter was sent with the bonafide intention.

In view of the above, we accept the apology tendered by Mr. Mahbubal Hoque. Consequently, the proceeding against him is dropped.

Now as per the suggestion of this Tribunal, it is represented that both the parties agreed for some settlement. Accordingly, they can file a joint memo with separate affidavits before this Tribunal on the basis of which we shall pass further orders.

In view of the above statement, no order need be passed in IA No. 221 of 2014.

Post the matter for passing further orders on **19.5.2014 at 1:00 P.M.**

(Rakesh Nath)
Technical Member
js

(Justice M. Karpaga Vinayagam)
Chairperson